

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 103  
(CAA)-65(PB)/2020

**IN THE MATTER OF:**

Bharti Airtel Ltd  
And  
HCIL Comtel Pvt Ltd

... Applicant / Petitioner

**Under Section 230-232.**

**Order delivered on 10.12.2020.**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**


For the Applicant : Mr. Sanjeev Puri, Sr. Adv., Mr. Varun Lamba,  
Mr. Bharat Apte, Mr. Kunal Mehra, Advs.  
For the I. T. Dept. : Mr. Kunal Sharma, Sr. standing counsel  
For the RD/OL : Ms. Apoorva Chowdhury, Adv. (Proxy Counsel)

**ORDER**

At request of the RD counsel, list this matter on **21.01.2021** with a direction to the RD to respond to the explanation given by the Petitioner by next date of hearing.



(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)